

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**  
**(Through web-based video conferencing platform)**

ITEM No.20  
**C P No. 41/BB/2022**

**IN THE MATTER OF:**

Khoday India Limited and others      ...      Petitioner  
Vs.  
ROC      ...      Respondent

**Order under Section 7 of the Companies Act, 2013**

**Order delivered on 19.09.2022**

**CORAM:**

**SH. KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner      :      Shri Karan Joseph

**ORDER**

1. Heard Shri Karan Joseph, Learned Counsel for the Petitioner.
2. Reports from the RoC is still awaited.
3. ROC is directed to submit his report with two weeks.
4. The Learned Counsel for the Petitioner is directed to file note not more than 2 (two) pages, regarding admissibility of the Company petition.
5. List the case on **03.11.2022.**

- Sd-

**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

- Sd-

**(KISHORE VEMULAPALLI)**  
**MEMBER (JUDICIAL)**